

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION No. 302/92

DATE OF ORDER : 7-4-1992

BETWEEN :

U. Padma .. Applicant.

A N D

1. The Secretary to Govt.  
of India, Ministry of  
Home Affairs, Dept. of  
Personal & A.R, Govt.  
of India, New Delhi.
2. The Director of Census  
Operations, Andhra Pradesh,  
Hyderabad.
3. The Deputy Director of  
Census Operations, A.P.,  
Hyderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr. Madhusudan Guru  
and  
Mr. Saraswathi Gutt

Counsel for the Respondents

.. Mr. NR. Devraj, ~~Adv.~~

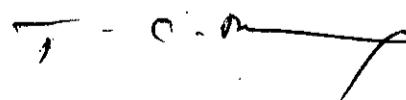
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CORAM :

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Single Member Bench delivered by  
Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.) ).



(23)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to absorb the applicant in regular post and quash the impugned termination orders No. A 12019/3/90-Ad. II (E&C) dated 26.2.1992 issued by the respondent as coder with effect from 29.2.1992 afternoon and pass such other and further orders ~~as~~ <sup>as</sup> may seem fit and proper.

The facts giving rise to this OA in brief are as follows:

2. The applicant was initially appointed at the office of the second respondent as coder and worked from 13.7.1981 to 29.12.1981 on a consolidated salary of Rs. 280/- per month. The applicant was re-appointed as coder on 25.10. and worked till 29.2.1984 on a consolidated salary of Rs. 350/- per month.

3. In the year 1990 the name of the applicant was sponsored by the Employment Exchange, Hyderabad and the applicant was selected as coder after the applicant passed the test conducted on 6.10.1990 and appointed as coder on a consolidated salary of Rs. 900/- per month. The appointment order as coder dated 8.10.1990 is appended at page 7 to the OA. From the said appointment order it could be seen that about 21 persons were selected and appointed along with the applicant. As could be seen from the said appointment order <sup>dated</sup> 8.10.1990, the applicant herein was assigned sixth rank in the order of merit. Below the applicant there were 14 persons. Again on 12.3.91 the applicant had been appointed along with sixty others on contract basis in the Editing and Coding Cell of the second respondent for attending to the 1991 Census Work on a consolidated pay of

To

1. The Secretary to Govt., of India,  
Ministry of Home Affairs, Dept. of Personnel  
and A.R. Govt. of India, New Delhi.
2. The Director of Census Operations,  
Andhra Pradesh, Hyderabad.
3. The Deputy Director of Census Operations,  
A.P. Hyderabad.
4. One copy to Mr. Madhusudan Guruvula, Advocate  
1-66, Chaitanya Puri, Hyderabad-36.
5. One copy to Mr. N.R. Devraj, Addl. CGSC. CAT. Hyd. Bench.
6. One spare copy.

pvm

Done  
1/14/91

(24)

Rs.900/-.. In the appointment order dated 12.3.1991 the serial number of the applicant is forty one. The services of the applicant had been terminated as per the orders dated 26.2.1992. It is the said order that is questioned in this OA, as already indicated above.

4. We have heard Ms. Madhusudan Guruvula and Saraswathi Gutta, Advocates for the applicant and Mr. NR. Devra Standing Counsel for the respondents. All the candidates including the applicant herein have been offered appointment on contract basis for performing specific work connected with the 1991 census. The order of the appointment specifically states that the order of appointment will be with effect from the date of their reporting for duty and upto 29.2.1992. In view of this position it may not be correct to say that the impugned order is bad in Law in any way.

5. After hearing both sides we are of the opinion that this OA could be disposed of at the admission stage itself by giving appropriate directions as the applicant had worked as coder for three spells during different period as indicated above.

6. Hence we direct the respondents to re-engage the applicant in the same post in which she was working at the time of impugned orders were passed on the same terms and conditions as before provided if there is work and if the applicant is found suitable for the said post. With the said directions the OA is disposed of at the admission stage itself. We make no order as to costs.

T. C. L. —————  
(T. CHANDRASEKHARA REDDY)

Dated: 7th April, 1992.

89492  
Deputy Registrar (S)

~~82~~  
9/14/92 (W)

TYPED BY

COMPARED BY...

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 7 - 4 - 1992.

ORDER / JUDGMENT

R.A./G.A./M.A. No.

in  
O.A. No. 302/92 ✓

T.A. No.

(W.P. No. )

Admitted and interim directions  
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs

pvm.

